

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY NINTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 27511 OF 2025

Between:

Dokuparthy Sahasra, D/o. D Kishore Kumar, Age. 17 Years, Occ. Student,
Minor Rep by father and natural guardian,
D Kishore Kumar, S/o. Venkateshwara Rao, Aged about 42 years, Occ. Central
Govt. employee, Permanent R/o. 2-4-103 Kirana Merchant, Aam Bazar,
Yellandu, PO. Yellandu, DIST. Bhadradi Kothagudem, Telangana - 507123.

...PETITIONER

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus A. declaring Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 150 Health, Medical and Family Welfare (C1) Department dated 08 09.2025 in so far as excluding children of parents who are publicly employed outside the State of Telangana more particularly central civil services, central government employees as being illegal, unconstitutional, manifestly arbitrary, and B. declare the

Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 C. Consequently to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 , and D. declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 150 Health, Medical and Family Welfare (C1) Department dated 09.09.2025 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, E. Pass

I.A. NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a)(iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 150 Health, Medical and Family Welfare (C1) Department dated 08.09.2025 in so far as it excludes central government employees, pending disposal of the above writ petition.

I.A. NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to process the Application of the Petitioner for online Registration/counseling for MBBS/BDS course admissions under Competent Authority Quota-2025-26 as a local candidate by permitting the Petitioner to upload certificates pursuant to notification dated 08.09.2025, pending disposal of the above Writ Petition.

I.A. NO: 3 OF 2025

Between:

Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar,
Warangal Telangana State.

...PETITIONER/RESPONDENT NO.2

AND

1. Dokuparthi Sahasra, D/o. D Kishore Kumar, Age. 17 Years, Occ. Student, Minor Rep by father and natural guardian, D Kishore Kumar, S/o. Venkateshwara Rao, Aged about 42 years, Occ. Central Govt. employee, Permanent R/o. 2-4-103 Kirana Merchant, Aam Bazar, Yellandu, PO. Yellandu, DIST. Bhadradi Kothagudem, Telangana - 507123.

...RESPONDENT/PETITIONER

2. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat Hyderabad

...RESPONDENT/RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders passed in I.A.No.2 of 2025 in W.P.No.27511 of 2025 dated 11-09-2025

Counsel for the Petitioner: SRI. KONDAPARTHY KIRAN KUMAR

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR UNIVERSITY

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.27511 OF 2025

Dated: 29.07.2026

Between:

Dokuparthy Sahasra, D/o. D. Kishore Kumar,
Age: 17 years, Occ: Student,
Minor rep. by father and natural guardian,
D. Kishore Kumar, S'o. Venkateshwara Rao

...Petitioner

and

The State of Telangana,
Rep. by the Principal Secretary,
Medical and Health Department,
Secretariat, Hyderabad and another

...Respondents

ORDER:

Heard Mr. Kondaparthi Kiran Kumar, learned counsel appearing for the petitioner and Mr. T. Sharath, learned counsel appearing for respondent No.2-University.

2. By interim order, dated 11.09.2025, the petitioner was allowed to file an application as an interim measure for admission into Bachelor of Medicine and Bachelor of Surgery (MBBS) and Bachelor of Dental Surgery (BDS) courses as she has approached

this Court alleging that the wards of Central Government employees working out of the State of Telangana, who could not study in the State of Telangana for the last four years, were excluded from participating in the Medical Entrance Examination both for the MBBS and BDS courses. Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into Bachelor of Medicine and Bachelor of Surgery & Bachelor of Dental Surgery Courses) Rules, 2017 (for short 'the Rules'), as amended *vide* G.O.Ms.No.150, Health, Medical and Family Welfare (C1) Department, dated 08.09.2025, was under challenge in the instant Writ Petition.

3. Learned counsel for respondent No.2-University has informed us today that the application of the petitioner was entertained, but in the absence of nativity certificate of her being a resident of the State of Telangana, her admission was refused. He submits that the admission process into MBBS and BDS courses for the academic year 2025-26 has long been over and therefore, the instant Writ Petition has been rendered infructuous. He further

submits that any challenge to the aforesaid Rule would be purely academic.

4. Learned counsel for the petitioner does not dispute that the admission process to MBBS and BDS courses for the academic year 2025-26 has been over.

5. In view of the aforesaid facts and circumstances, the instant Writ Petition is disposed of as infructuous.

6. The petitioner may have liberty to raise a grievance, if a fresh cause of action arises in respect of future admission to MBBS/BDS course. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- M.NAGAMANI
ASSISTANT REGISTRAR**

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SECTION OFFICER

To,

1. One CC to Sri Kondaparthi Kiran Kumar, Advocate [OPUC]
2. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Sri T. Sharath, SC for University[OPUC]
4. Two CD Copies

TJ
TKS *[Signature]*

HIGH COURT

DATED: 29/07/2026

ORDER

WP.No.27511 of 2025



**DISPOSING OF THE WRIT PETITION AS
INFRUCTUOUS WITHOUT COSTS**

7 NIT
12/8/26